

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 20 of 2013**

**Dated : 5<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Narayanpur Power Co. .... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.**  
**Mr. Venkata Krishna Kunduru**  
**Mr. Debjyoti Basu**

**Counsel for the Respondent(s) : Mr. Sriranga Subbanna**  
**Mr. A.M. Shodhan Babu for R-2**

**ORDER**

We have heard learned counsel for the parties.

Written submissions filed by the appellant. Learned counsel for the respondent wants two days' time for filing reply written submissions. He is permitted to file reply written submissions on or before 7<sup>th</sup> August, 2013.

Judgment is reserved.

**(V.J. Talwar)**  
**Technical Member**  
rkt/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**